

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA

IA NO. 37 /2025

(Arising out of Review Application No. 02/2025)

(Arising out of OA No.138/2024/EZ)

(Disposed of on 29.01.2025)

In the matter of:

An application staying operation of
order dated 29.01.2025;

A N D

In the matter of:

Tapas Kumar Bishi

.... Review Petitioner

-Versus-

Bishnupriya Mohanty & Ors.

.... Opp. Parties

The humble petition of the
Respondent No.3 named above;

1. That the aforesaid Review Application has been filed by the Respondent No.3 seeking review of the final order dated 29.01.2025 so far it directs initiation of disciplinary action against the



Tapas Kumar Bishi

*D. Behera
Adv*

Respondent No.3 by recalling the said direction in Paragraph-18 of the order.

2. That this petition may be read as part and parcel of the Review Application and same is not repeated to avoid repetition.
3. That the Review Petitioner has a strong prima facie case and there is every likelihood of succeeding in the Review Application.
4. That since by final order dated 29.01.2025 this Hon'ble Tribunal has been pleased to direct initiation of disciplinary action against the Respondent No.3 and to file a compliance report within two months, it is expedient in the interest of justice that the operation of the said order dated 29.01.2025 be stayed during pendency of the Review Petition, failing which the Review Petition may be rendered infructuous.
5. That in the circumstance, ends of justice require that the operation of order dated 29.01.2025 passed in OA No.138/2024/EZ be stayed during pendency of the aforesaid Review Application.

*B. Behara
Adv*

Tapas Kumar Bishu



PRAYER

It is therefore prayed that in the facts and circumstances stated above and in the interest of justice, this Hon'ble Tribunal may be graciously pleased to stay operation of the order dated 29.01.2025 passed in OA No.138/2024/EZ be stayed during pendency of the aforesaid Review Application;

And for this act of kindness, the Respondent No.3 shall as in duty bound ever pray.

Kolkata;

Respondent No.3 Through

Date:05/03/2025

D. Behera
Advocate



Tapas Kumar Bishi

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA
REVIEW APPLICATION NO. _____/2025
(Arising out of OA No.138/2024/EZ)
(Disposed of on 29.01.2025)



In the matter of:

Bishnupriya Mohanty
..... Applicant
-Versus-
State of Odisha & Ors.
..... Respondents

AFFIDAVIT

I, Tapas Kumar Bishi, aged about 37 years, S/o Jogeswar Bishi, House No.57, Ward No.1, Kandel, Kalahandi, Odisha-766012; presently working as Tahasildar, Begunia; do hereby solemnly affirm and declare as follows;

1. That I am the Review Petitioner and the Respondent No.3 in the Original Application. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Identified by

B. Behara
Advocate

Tapas Kumar Bishi
Deponent



VERIFICATION

Verified on this 05th day of March, 2025 at Cuttack that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.

*D. Behere
Adv*

Tapas Kumar Bishi
VERIFICANT

I solemnly affirm an in Oath by the Deponent
at Cuttack on..... being indentified
by
Advocate/Adv's Clerk/S.O., AG's office/Notary
Personally, that the facts stated above are
true to the best of his/her knowledge.

[Signature]
RAMA CHANDRA MISHRA, NOTARY
CUTTACK TOWN, REGD. No-31/25